

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
TP (IBC)- 01(PB)/2024
Old No. IB-77(MP)/2022

IN THE MATTER OF:

M/s. Sare Gurugram Pvt Ltd	...	Applicant/Petitioner
Vs		
M/s.Brilliant Sare Reality Pvt Ltd	...	Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 09.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Pankaj Garg Sr. Adv. With Ms. Nikita Garg
For Respondent : Mr. Sahil Monga, Mr. Rohit Dubey, Advs. for
Respondent in TP No. 01 /2024

ORDER

Ld. Counsel Ms. Nikita Garg appeared and submitted that she filed a Vakalatnama on behalf of the RP. Now since the SRA has taken over, she seeks and is granted the liberty to file fresh Vakalatnama on behalf of the SRA and prosecute the matter.

Ld. Counsel Mr. Sahil Monga for the respondent appeared through VC and also seeks some time to file Vakalatanama.

At the request of the Ld. Counsels, list the matter **on 13.08.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)